

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

OA No. 201/97

Shov. S. Ch. Dey Applicant(s)

- VS -

Union of India & Ors Respondent(s)

Mr. P. K. Baruah Advocate for the Applicant(s)

Mr. S. Ali, Sr. C.G.S.C Advocate for the Respondent(s)

Office Order	Date	Court Orders
	17.9.97	Heard Mr P.K. Baruah, learned counsel for the applicant and Mr S. Ali, learned Sr.C.G.S.C for the respondents.
		The applicant was posted in Nagaland from 1.6.1973 to 30.9.1991 and in this application he seeks payment of Ration Allowance for the period from 13.5.1986 to 26.2.1991 in terms of order No. 27013/7/86-FPV (iii) dated 13.5.1986 (Annexure-A). It appears from Annexure-H letter dated 16.12.1996 that the matter was under consideration of the authority. Under the circumstances, this application is disposed of with a direction to the respondents to dispose of the claim of the applicant as indicated in the order No. 17/EST/PF/96/2922 dated 16.12.96 at an early date and, at any rate, within a period of 3 months from the date of receipt of this order.
		Application is disposed of. No order as to costs.

24.9.97

Copy of the order sent to the D/Sec. for issuing the same.

Vide memo No. 3133 to 3136

Date 26.9.97

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Member